THE GAZETTE OF INDIA

EXTRAORDINARY

PART -II - SECTION 3 - SUB SECTION (ii)

PUBLISHED BY AUTHORITY

SECURITIES AND EXCHANGE BOARD OF INDIA

NOTIFICATION

Mumbai, the 11th July, 2003

SECURITIES AND EXCHANGE BOARD OF INDIA

(PROHIBITION OF INSIDER TRADING) (AMENDMENT) REGULATIONS, 2003

S.O. No. 796 (E). In exercise of the powers conferred by section 30 of the Securities and Exchange Board of India the Board hereby makes the following regulations to amend the Securities and Exchange Board of India (Prohibi Regulations, 1992, namely:-

1. (i)These regulations may be called the Securities and Exchange Board of India (Prohibition of Insider Regulations, 2003.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words "shall disclose to the company" and before the words "the number of shares, the following shall before the words "the number of shares, the following shall be after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words" shares after the words" shares after the

"in Form A"

3. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words "shall disclose to the company" and before the words "the number of shares, the following shall before the words "the number of shares, the following shall be after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words" shares after the words" shares after the

"in Form B"

4. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words "shall disclose to the company" and before the words "the number of shares, the following shall before the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words" shares after the words shares after the w

"in Form C"

5. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words "shall disclose to the company" and before the words "the number of shares, the following shall before the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words "the number of shares, the following shall be after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words "the number of shares after the words" shares after the words" shares after the words" shares after the

"in Form D"

6. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulat (6), after the words "sub-regulations (1), (2), (3) and (4)", the following shall be added namely:- "in the respective formats specified in Schedule III"

7. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, after Schedu be inserted namely -

"SCHEDULE III"

FORMS

FORM A

Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992

(Regulation 13 (1) and (6)

Regulation 13(1) – Details of acquisition of 5% or more shares in a listed company

Name &	Shareholding	No.and	Date of receipt	Date of	Mode of	Shareholding	Trading	Exchange	Buy	Buy
address of	prior to	percentage	of	intimation	acquisition	subsequent	member	on which	quantity	value
shareholder	acquisition	of	allotment /advice.	to	(market	to	through	the trade		
with		shares /voting	Date of	Company	purchase/public/	acquisition	whom the	was		
telephone		rights	acquisition				trade was	executed		
number		acquired	(specify)		rights/		executed			
					1151113/		with SEBI			
							Registration			
					preferential		No.of the			
					offer etc.)		ТМ			

FORM B

Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992

(Regulation 13 (2) and (6)

Regulation 13 (2) – **Details of shares held by Director or officer of a Listed company**

Name &	Date of	No. & % of	Date of	Mode of	Trading	Exchange on	Buy quantity	Buy value
Address of	assuming	shares/voting	intimation to	acquisition	member	which the		
Director/Officer	office of	rights held at	company	(market	through	trade was		
	Director /	the time of		purchase /	whom the	executed		
	Officer	becoming		public /	trade was			
		Director /		rights /	executed with			
		Officer		preferential	SEBI			
				offer etc.)	Registration			
					No. of the			
					ТМ			

FORM C

Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992

(Regulation 13 (3) and (6)

Regulation 13(3) – **Details of change in shareholding in respect of persons holding more than 5% shares in a listed company**

Shareholding	No. & %	Receipt	Date of	Mode of	No. & %	Trading	Exchange	Bu
prior to	of	of	intimation	acquisition	of	member	on which	qua
acquisition/sale	shares/voting	allotment	to	on	shares/voting	through	the trade	
	rights	advice/acquisition	company	(market	rights	whom	was	1
0	rior to	rior to of cquisition/sale shares/voting	rior to of of cquisition/sale shares/voting allotment	rior to of of intimation cquisition/sale shares/voting allotment to	rior to of of of intimation acquisition cquisition/sale shares/voting allotment to on	rior to of of of intimation acquisition of shares/voting allotment to on shares/voting	rior to of of intimation acquisition of member shares/voting allotment to on shares/voting through	rior to of of intimation acquisition of member on which cquisition/sale shares/voting allotment to on shares/voting through the trade

	acquired/sold	of	purchase/public/rights/preferential	post-	the trade	executed	
		shares/sale	offer	acquisition/sale	was		
		of shares	etc.)		executed		
		 specify 			with		
					SEBI		
					Registration		
					no. of		
					the TM		

FORM D

Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992

(Regulation 13 (4) and (6)

Regulation 13(4) – Details of change in shareholding of Director or Officer of a Listed Company

Name &	No. & %	Date of	Date of	Mode of	No. & %	Trading	Exchange	Buy
Address of	of	receipt of	intimation	acquisition	of	member	on which	quantity
Director/Officer	shares/voting	allotment	to	(market	shares/post	through	the trade	
	rights held	advice/acquisition /	company	purchase/public/rights/preferential	acquisition/voting	whom the	was	
	by the	sale of		offier	rights sale	trade was	executed	
	Director/Officer	shares/voting		etc.)		executed		
		rights				with SEBI		
		-				Registration		
						no. of the		
						ТМ		

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Foot note:

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- 1. Securities and Exchange Board of India (Insider Trading) Regulations, 1992, the Principal Regulation, Gazette of India on 19th November 1992, vide S.O.LE/6308/92(E).
- 2. The principal regulation was subsequently amended by
 - SEBI (Appeal to Securities Appellate Tribunal) (Amendment) Regulations, 2000 vide S.O. No. 27 Gazette of India on 28th March 2000.
 - (b) SEBI (Prohibition of Insider Trading) (Amendment)(Regulations), 2002 vide SO.221/(E) publis India on 20th February, 2002

(c) SEBI (Prohibition of Insider Trading) (Second Amendment) Regulations, 2002 vide SO.124 Gazette of India on 29th November, 2002